

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CRIMINAL MISCELLANEOUS No.24937 of 2026**  
**In**  
**CRIMINAL MISCELLANEOUS No.36600 of 2025**

Arising Out of PS. Case No.-19 Year-2025 Thana- Raghuvanshnagar District- Purnia

Ritesh Kumar @ Ritesh Kumar Mahto @ Ritesh S/O Anmol Mahto Resident of Village- Chahabachcha, ward No. 05, Matihani, P.O.- Mauzampatti, mathani, P.S.- Barhara Kothi, Dist.- Purnea, Bihar

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner/s : Mr. Suman Dant Singh, Advocate  
For the Opposite Party/s : Mr. Murli Dhar, APP

**CORAM: HONOURABLE MR. JUSTICE RAJIV ROY**  
**ORAL ORDER**

2 10-04-2026

Heard the parties.

2. The petitioner was granted relief on 16.09.2025.

However, he could not surrender as in the petition it was recorded that he has no criminal antecedent whereas the petitioner was having criminal antecedent. In that background, the earlier modification petition (Cr. Misc. No. 954 of 2026) was rejected on 30.01.2026.

3. Once again, a fresh modification petition has been filed with following prayer:

*“for extension of time in the order dated*

*16.09.2025 vide Cr. Misc. No. 36600 of 2025.”*

4. It is again rejected in view of the earlier rejection



dated 30.01.2026 with a cost of Rs. 500/- to be deposited with  
the Patna High Court Legal Services Committee.

**(Rajiv Roy, J)**

Adnan/-

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